STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) A Chief Ministers' Conference was organised on 14-9-1992 to discuss various issues relating to Human Rights, including the setting up of a National Human Rights Commission. The Conference welcomed the proposal to set up such a Commission and recommended that a Committee of the concerned Central Ministers and 5 State Chief Ministers may be set up to prepare the draft frame-work of the legislation for the proposed Commission.

Written Answers

A Nine-member Committee has been set up for the purpose under the Chairmanship of Union Home Minister. This Committee met on 12-10-92 and decided that the views of a cross-section of the society may also be ascertained by organising Seminars in different parts of the country. Four Seminars have accordingly been held in Bombay, Calcutta, Delhi and Hyderabad. One more Seminar is likely to be organised shortly. It is also proposed to discuss the matter in a meeting of Chief Secretaries and DGPs of the major States.

The views expressed in all these discussions will be considered by the Committee under the Chairmanship of Union Home Minister. Further steps to prepare the final proposal for setting up of the Commission will be taken immediately on receipt of the recommendations of the Committee.

## Action against persons guilty for 1984 riots

1119. SHRI JAGANNATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the action taken against the guilty persons in the 1984 riots in Delhi and other parts of the country;
- (b) how many persons were involved in these riots;
- (c) how many persons have been punished for the riots, so far, and
- (d) how many persons have been ac-10.12111 quitted, so far?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME

12-406 RSS/93

AFFAIRS (SHRI M. M. JACOB): (a) and (b) Criminal proceedings have been initiated against 2491 persons as on 31-10-1992. Satur Commencer

to Questions

- (c) 104.
- (d) 795 persons have been acquitted and 25 discharged.

Compensation to the victims of 1984 riots

1120. SHRI JAGANNATH SINGH: Will the Minister of HOMB APPARE be pleased to state:

- (a) the number of victims involved in 1984 riots; Addition to the state of the
- (b) how many persons have been sanctioned compensation and what is the amount of compensation; and
- (c) whether all the victims who were sanctioned compensation, have been paid the same?

THE MINISTER OF STATE IN THE MINISTRY OF PARLAMENTARY AFFAIRS AND THE MINISPER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI Men m M. GOJACOB): (a) to (c) The Delhi Administration has undertaken various schemes for the rehabilitation of 1984 riot victims. A statement indicating the number of victims, cehabilitated and the relief provided under various schemes and the amount spent on wheir rehabilitation is laid on the Table of the AND HOUSE TELLS

## Statement

The schemes towards relief and rehabilitation of November, 1984 riot victims families in Delhi and the relief provided as on 30-9-92nis agrunder a star notes in

- 1. Compensation in case of death/intury
  - (i) Death @ Rs. 20,000/-.
  - (ii) Injury @ Rs. 500/- to Rs. 2000/-.

2563 death cases, compensation amounting to about Rs. 5.12 crores has been given to the next-to-kin. 2603 injured persons have been given compensation; of Rs. 54.62 lakhs.

- 2. Compensation in case of loss of dwelling units
  - (i) Total damage @ Rs. 20,009/-.